

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-125(Pt.2)/2008/ 4322 /A.

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Margaret Lalrinsangi,  
Jt. Registrar(Admn.), Gauhati high Court,  
Aizawl Bench, Aizawl.

Dated Guwahati, <sup>rd</sup>23 November, 2020.

Sub:- Earned leave.

Ref:- Your letter dated 13.11.2020

Madam,

With reference to the above, I am directed to inform you that the prayer of Shri Thang Lianmang Guite, District & Sessions Judge, Lunglei Judicial District, regarding Earned Leave for 4 (four) days w.e.f. 14.12.2020 to 17.12.2020, along with station leave permission till 11.01.2021, has been granted, **subject to submission of his Leave Admissibility Report in the Registry of Gauhati High Court, Aizawl Bench.** Further, Shri Guite, has been directed to hand over charge to a senior Judicial officer at the station before proceeding on leave.

Shri Guite may be informed accordingly.

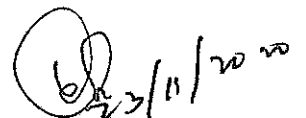
Yours faithfully,

sd/-

**JT.REGISTRAR (VIGILANCE)**

Memo no.NO.HC.VII-125(Pt.2)/2008/ 4323 /A. dtd. 23.11.2020  
Copy to:

✓ 1. The Project Manager, Gauhat High Court, Guwahati.



**JT.REGISTRAR (VIGILANCE)**

Rdgn